

of taking or giving of dowry in marriages."

The motion was adopted.

Shrimati Uma Nehru: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL.

[AMENDMENT OF SECTIONS 53, 121, 132 ETC.]

Shri R. K. Chaudhury (Gauhati): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri R. K. Chaudhury: I introduce the Bill

HINDU DIVORCE BILL

Shri Pataskar (Jalgaon): I beg to move for leave to introduce a Bill to provide for a right of divorce among all Communities of Hindus in certain circumstances.

Shri Nand Lal Sharma (Sikar): Sir, I oppose the Bill.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for a right of divorce among all Communities of Hindus in certain circumstances."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

PREVENTION OF JUVENILE VAGRANCY AND BEGGING BILL

श्री एम० एल० द्विवेदी (जिला हमीरपुर): बाल शिक्षा और बाल भावारागर्दी के निषेध के सम्बन्ध में मैं एक विधेयक प्रस्तुत करने के लिये सदन की अनुमति चाहता हूँ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for

the prevention of juvenile vagrancy and begging."

The motion was adopted.

श्री एम० एल० द्विवेदी : मैं विधेयक प्रस्तुत करता हूँ।

CONTROL OF EXPORT AND STANDARDISATION OF HANDLOOM CLOTH BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill to control the export and the standardisation of handloom cloth.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to control the export and the standardisation of handloom cloth."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

MUSLIM KAZIS BILL

Shri Kazmi (Sutanpur Distt.-North cum Faizabad Distt.-South-West): I beg to move for leave to introduce a Bill to provide for the appointment of persons to the office of Kazis and for performing and keeping a record of marriages and for the appointment of tribunals for trying and deciding cases of divorce and dissolution of marriage amongst Muslims.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the appointment of persons to the office of Kazis and for performing and keeping a record of marriages and for the appointment of tribunals for trying and deciding cases of divorce and dissolution of marriage amongst Muslims."

The motion was adopted.

Shri Kazmi: I introduce the Bill.

CHILDREN'S PROTECTION BILL

Dr. P. S. Deshmukh (Amravati East): I beg to move for leave to introduce a Bill to provide for protection, maintenance, custody, education and employment of children.